

**DIVISION BENCH**

**ITEM NO.155**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No. 71/2023 IN CP No. 86/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> February, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>PRAVESH AGGARWAL V/S PRASAD SPINNERS PRIVATE LIMITED</b>
<b>UNDER SECTION</b>	<b>241/242 &amp; 244 OF COMPANIES ACT 2013 R/W RULE 11 &amp; 81 OF NCLT RULES, 2016</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Sanjukta Roy with : *For the Petitioner in main CP &*  
Sh. Dhruv Dewan, Adv. : *Applicant in IA No. 71/2023*

Sh. Mehul Gupta, Adv. : *For the Respondent no. 1,2,3*

**ORDER**

- 1.** Ld. Counsel representing the petitioner states that a transfer petition has been filed which is pending before the NCLT, Principal Bench.
- 2.** Let the matter be adjourned beyond the date already fixed by the NCLT, Principal Bench, which is on 21<sup>st</sup> March, 2024.
- 3.** The matter be adjourned for 4<sup>th</sup> April, 2024.
- 4.** Interim order to continue.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

**15<sup>th</sup> February, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**